

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Petition(s) for Special Leave to Appeal (C) No(s). 36426/2014

VAIBHAV MISHRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH ELECTRICITY SERVICE COMMISSION POWER
CORP. LTD. CHAIRMAN & ORS. Respondent(s)

WITH

SLP(C) No. 6548/2015 (XI)

SLP(C) No. 25207/2015 (XI)

(SERVICE INCOMPLETE IN SLP NO. 25207/2015)

Date : 31-01-2018 This petition was called on for hearing today.

For Petitioner(s)

Ms. Kavita Bhardwaj, Adv.
Ms. Anindita Pujari, AOR
Mr. Gaichangpou Gangmei, Adv.
Mr. Sridhar Potaraju, AOR

For Respondent(s)

Mr. Abhishek Jain, Adv.
Mr. Punya Garg, Adv.
Mr. Sunil Kumar Jain, AOR
Mr. Harish Pandey, AOR
Mr. R. D. Upadhyay, AOR
Mr. Ashwani Kumar Dubey, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.36426/2014

Complete matter.

SLP(C) No. 6548/2015

Respondent Nos.1 and 5 have been served but no one has entered appearance.

Respondent Nos.2 to 4 have already filed counter affidavit.

Four weeks' time is granted to respondent No.6 for filing counter affidavit. The Ld. Counsel for respondent No.6 submits that he has not received the complete set of pleadings. The Ld. Counsel for the petitioner is directed to serve complete set of pleadings with proof of service of pleadings upon the Ld. Counsel for respondent No.6 within one week. Counter affidavit be filed within four weeks thereafter.

SLP(C) No. 25207/2015

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Respondent Nos.7, 9, 11 and 12 have been served but no one has entered appearance.

The Ld. Counsel for the petitioner to take fresh steps for service of respondent Nos.1, 5, 8, 10 and 13 within two weeks. Notice thereafter be issued.

List again on 27.3.2018.

KAPIL MEHTA
Registrar
31.1.2018

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